

DIVISION BENCH

ITEM NO.4

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.44/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 11th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S FACTORY ONE PRIVATE LIMITED
UNDER SECTION	59(7) OF IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Babita Jain, Adv.

: For the Petitioner

Sh. Shivendra Bahadur Singh, CGSC

: For the ROC

ORDER

Ld. Counsel representing the Petitioner is present physically.

- 1.** Let notices be issued to the ROC and IBBI. Additionally, notice be also issued to the Income Tax Department through the Nodal Officer, Principal Chief Commissioner of Income Tax, Lucknow with a copy to Principal Chief Commissioner of Income Tax, Kanpur within a week and affidavit of service be filed within next one week. The Ld. Counsel representing the petitioner would collect the notices from the Registry of this Tribunal and serve to the concerned authorities along with the copy of the petition.
- 2.** Ld. CGSC, Sh. Shivendra Bahadur appears through VC, who accepts notice on behalf of the ROC, and therefore waives service.
- 3.** Ld. Counsel representing the Petitioner also undertakes to file an affidavit with respect to the criteria adopted for the purpose of written off certain assets during the Financial Year 2022-23, also certain intangible assets have been reflected in the balance sheet for the said period, which too needs to be clarified in the affidavit.

-Sd-

-1/2-

-Sd-

4. Let the affidavit be filed within a period of one week and the copy of the petition along the affidavit be supplied to the aforesaid concerned authorities.
5. After receipt of copy of the petition as well as the affidavit to be filed by the petitioner, the reply be filed by the concerned authorities within a period of two weeks thereafter, by serving an advance copy to the counsel opposite. Thereafter, rejoinder, if any, would be filed by the petitioner within a week.
6. Let the matter be adjourned for further hearing on 22nd August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

11th July, 2024

Kavya Prakash Srivastava
(Stenographer)